

asked Centre to Write off loans worth Rs. 2100 crores;

(b) if so, Government's reaction thereto;

(c) whether the entire amount is proposed to be written off; and

(d) if not, to what extent and the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRA SHEKHAR MURTHY): (a) Yes Sir.

(b) to (d) As per the recommendation of the Tenth Finance Commission which has already been approved by the Government, 5% of the repayment due with respect to fresh Central loans given during 1989-95 and outstanding on 31st March, 1995 shall be waived off. Debt relief to Orissa during the period of the Tenth Finance Commission i.e. 1995-2000, as assessed by the Tenth Finance Commission would be Rs. 17.50 crores. In addition Centre would also write off debt equivalent to the debt retired by the State by utilising the disinvestment proceeds of its Public Enterprises subject to a ceiling of 20% of State's equity in Public Enterprises as on 31st March, 1995. The State would also be eligible for debt relief under the scheme of debt relief linked with fiscal performance of the State as recommended by the Tenth Finance Commission vide para 12.38 of its Reports. Twice the percentage improvement of the ratio of revenue receipts (including devolution and grants from the Centre) to total revenue expenditure in a given year with the average of corresponding ratio in the three preceding years of repayment pertaining to fresh Central loans to States during 1989-95 and as outstanding on 31st March, 1995 would be written off. The loan waiver to the Government of Orissa during 1995-2000 would be covered by the Award of the Tenth Finance Commission.

घरेलू बचत की दर

*235. श्री राम जेटमलानी:

श्रीमती सुचना स्वराज:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का ध्यान दिनांक 21 नवम्बर,

1995 के दैनिक "द हिन्दुस्तान टाइम्स" में "प्लैनर्स वार्न एगैस्ट फ्रेश बी.ओ.पी. क्राइसिस" शीर्षक से प्रकाशित समाचार की ओर दिलाया गया है;

(ख) यदि हां, तो क्या गत वर्षों में देश में घरेलू बचत की दर में निरन्तर कमी होती रही है;

(ग) यदि नहीं, तो वर्ष 1992-93, 1993-94 और 1994-95 में घरेलू बचत की दरें कितनी-कितनी थीं;

(घ) क्या सरकार ने आठवीं पंचवर्षीय योजना के अन्त तक घरेलू बचत की दर के संबंध में कोई लक्ष्य निर्धारित किया है; और

(ङ) यदि हां, तो इस लक्ष्य को प्राप्त करने हेतु इस समय सरकार का अनुमान क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री देबीप्रसाद पॉल):

(क) जी हां।

(ख) और (ग) केन्द्रीय सांख्यिकी संगठन के पास उपलब्ध आंकड़ों के अनुसार, चालू बाजार कीमतों पर सकल घरेलू उत्पाद के प्रतिशत के रूप में अभिव्यक्त सकल घरेलू बचतें 1992-93 और 1993-94 में क्रमशः 20 प्रतिशत और 20.2 प्रतिशत थीं। 1994-95 के लिए सकल घरेलू बचतों के अनुमान उपलब्ध नहीं हैं।

(घ) और (ङ) आठवीं योजना अवधि के लिए सकल घरेलू उत्पाद के 21.6 प्रतिशत की औसत घरेलू बचत दर की परियोजित दर की तुलना में आठवीं पंचवर्षीय योजना (1992-97) के पहले दो वर्षों के दौरान सकल घरेलू उत्पाद के प्रतिशत के रूप में अभिव्यक्त सकल घरेलू बचतों की औसत दर 20.1 प्रतिशत आंकी गई है।

Telecast time earmarked for Bengali Programmes

*236. SHRI ASHOK MITRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the proportion of the total telecast time in Doordarshan I and II channels earmarked for telecast of programmes in Bengali;

(b) the proportion of total time allocated for broadcast of news in Bengali through these two channels; and

(c) whether the content of all programmes telecast through these channels, including the reporting of news, is required to be vetted by the authorities in New Delhi?

THE MINISTER OF INFORMATION

AND BROADCASTING (SHRI P.A. SANGMA): (a) Ninety six percent (approx), Sir.

(b) Five and a half percent, Sir.

(c) No, Sir.

Violation of norms by Punjab and Sind Bank

*237. SHRI GURUDAS DAS GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the news-item captioned "Punjab & Sind Bank violates norms to show profits" appearing in "Business Standard", death 20th September, 1995;

(b) if so, whether it is a fact that the auditors in their Audit Report have pointed out serious lapses and non-compliance of RBI guidelines;

(c) whether it is also a fact that the Chairman-cum-Managing Director of the bank whose term expired in May, 1995 has been given extension by setting aside all the norm and even without the recommendation of RBI; and

(d) if so, the action taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBIPROSAD PAL): (a) Yes. Sir.

(b) Reserve Bank of India (RBI) has reported that the special inspection team deputed by the Department of Supervision to look into the issue raised by the Statutory Auditors of the Punjab & Sind Bank has in its preliminary report corroborated some of the deficiencies relating to income recognition, asset classification, provisioning etc. However, RBI has not yet come to a conclusion that the deficiencies are such that they merit action like recasting of the balance sheet.

(c) and (d) With the approval of the competent authority, Shri K.S. Bains, Chairman & Managing Director, Punjab & Sind Bank, has been advised to continue in office until further orders.

Violation of BIFR Directions by SBI Group of Banks

*238. SHRI RAJNI RANJAN SAHU: Will the Minister of FINANCE be pleased to state:

(a) whether the State Bank of India Group of Banks do not follow the directions and guidelines of BIFR in connection with rehabilitation package to sick industrial units;

(b) if so, the number of cases which have come to the notice of Government during the last three years; and

(c) the details of directions issued by BIFR since 1988 onwards, the number of sick industrial units rehabilitated by BIFR with the participation of the said group of Banks and whether the said group of Banks discharged financial obligations as per direction/decision of BIFR and IRBI during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBIPROSAD PAL): (a) State Bank of India (SBI) has reported that SBI Group follows the directions and guidelines of Board for Industrial and Financial Reconstruction (BIR) in connection with the rehabilitation packages to sick industrial companies.

(b) Does not arise.

(c) SBI has reported that out of 166 cases involving SBI Group where rehabilitation schemes have been sanctioned by the BIFR, 28 companies have so far been rehabilitated with the participation of SBI Group.

New Credit Policy of RBI

*239. SHRI SUSHIL KUMAR SAMBAJIRAO SHINDE: SHRIMATI VEENA VERMA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank has lately laid down a new credit policy to contain inflation;

(b) if so, what are the highlights of the new credit policy;

(c) what are the rates of interest thereunder